

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No. Notices are being issued to the lessees in question to pay additional premium and ground rent for changing the purpose of the land.

(b) Does not arise.

Drinking Water for Dharwar

3200. Shri Mohsin: Will the Minister of Health be pleased to state:

(a) whether it is a fact that hundreds of villages in the eastern part of Dharwar District have no drinking water facilities even to-day;

(b) whether it is also a fact that drinking water wells cannot be dug in that area as there is loose black soil;

(c) whether any scheme of providing filtered drinking water from Varada river for those villages is under contemplation;

(d) if so, at which stage it is pending; and

(e) if not, the alternative scheme to provide them with the drinking water?

The Minister of Health (Dr. Sushila Nayar): (a) to (e). The information is being collected from the State Government and will be laid on the Table of the Sabha when received.

All India Mayors' Council

- Shri Hukam Chand Kachhavalya:
- Shri Jagdev Singh Siddhanti:
- 3201.** Shri Sarjoo Pandey:
- Shri Hari Vishnu Kamath:
- Shri Yudhvir Singh:
- Shri Kanakasabai:
- Shri Koya:

Will the Minister of Health be pleased to state:

(a) whether the Executive Committee of All India Mayors' Council, which met in De'hi on the 10th April, 1965, have communicated to Govern-

ment the various resolutions adopted by them;

(b) the reaction of Government to each of them; and

(c) whether copies of all the resolutions will be laid on the Table?

The Minister of Health (Dr. Sushila Nayar): (a) No

(b) and (c). Do not arise.

Tax Credit Certificate Scheme for Exports

3202. Shri Kanakasabai: Will the Minister of Finance be pleased to state:

(a) whether it is proposed to set up a Committee to advise Government from time to time on the implementation of the Tax Credit Certificate Scheme for Exports; and

(b) if so, the constitution and functions of the Committee?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes. It is proposed to set up an Advisory Board on Tax Credit for Exports.

(b) The Secretary to the Government of India in the Ministry of Commerce will be the Chairman of the Advisory Board. A senior officer of the Ministry of Finance and a senior officer of the Ministry in charge of the export commodity concerned will be the members of the Advisory Board. The functions of the Board will be to determine the export commodities for which and the rates at which Tax Credit Certificates may be given in relation to exports, keeping in view the objectives of the scheme as enunciated in the Finance Minister's Budget Speech of 27th February, 1965. The Board may, whenever it considers necessary, invite the interests concerned to present their views before it. The functions of the Board will be advisory, final decisions being taken by the Central Government.